

(in million tones)

Year	2007-08	2008-09	2009-10
Production	457.07	492.76	531.56

(c) to (e) While formulating the Five Year/Annual Plan for the coal sector, the assessment of demand is made sector-wise for the country as a whole and not state-wise. As per the provision of the New Coal Distribution Policy state-wise allotment is made for small and tiny consumers taking into consideration the past trend of demand. Such allotment are made for distribution of coal through agencies nominated by the State Governments. 8 Mt. of coal is earmarked for distribution through these agencies.

Coal blocks allocated to public and private sector

4013. SHRI KISHORE KUMAR MOHANTY:

SHRI RAMDAS AGARWAL:

Will the Minister of COAL be pleased to state:

(a) the number of coal blocks identified and allocated to the public and private sectors, till-date for captive and use, year-wise and the revenue generated as a result thereof;

(b) the manner in which these coal blocks have been allocated during 2008-09 and 2009-10 and the number of coal blocks where mining/production has started;

(c) whether Government proposes to allocate more coal blocks for captive coal mining to the power, iron, steel and cement sectors;

(d) if so, the details thereof, sector-wise, till-date; and

(e) the time by which the coal blocks are likely to be allocated?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): (a) Initially, a total of 229 coal blocks were identified. Out of this, a total of 208 coal blocks (including 61 coal blocks allocated to Central and State PSUs under government dispensation) with geological reserves of 48.82 billion tones have been allocated to various public and private sector companies. The year-wise details of coal blocks allocated to public and private sector companies for captive use is given below:-

Year	Public Sector/States PSUs	Private Sector
Till 2003	14	24
2004	03	0
2005	05	16
2006	06	21
2007	04	18
2008	01	20
2009	-	14
TOTAL :	34	113

The coal blocks are allocated for captive use and the Central Government does not earn any revenue out of the allocations made.

(b) At present, allocation of coal blocks is done through the mechanism of an inter-Ministerial inter-Governmental body called the Screening Committee. The Screening Committee is chaired by the Secretary (Coal) and has representation from Ministry of Steel, Ministry of Power, Ministry of Industry and Commerce, Ministry of Railways, Ministry of Environment & Forests, Coal India Limited (CIL), Central Mine Planning & Design Institute Ltd. (CMPDIL) and the concerned State Governments. The application is received from the applicant in the Ministry of Coal along with its enclosures and is then sent to the concerned administrative Ministry as well as to the State Governments for their scrutiny and recommendations. It is also sent to CIL/CMPDIL for their scrutiny and recommendations. In the Screening Committee, the applicant is given an opportunity to present his case before the Screening Committee. Allocation of coal block is decided on merits through consultation/discussions in the Screening Committee. Guidelines for allocation of coal blocks both for the use of the Screening Committee and guidance to the applicants have been framed and necessary changes are made in the same from time to time based on the experience gained and the suggestions of the Screening Committee. The same are displayed on the website of the Ministry of Coal.

As on date, 26 coal blocks have come into production.

(c) to (e) Allocation of coal blocks is an on-going process and as and when the coal blocks are identified and earmarked for allocation, the same are considered for allocation.